

Government of Jammu and Kashmir
Home Department
Civil Secretariat, Srinagar/Jammu

NOTIFICATION
Srinagar, the 14th June, 2022

S.O. 288.- In exercise of the powers conferred by sub-section (3) of Section 43 of the Police Act, 1983, the Government hereby directs that after rule 172 of the Jammu and Kashmir Police Rules, 1960, the following shall be inserted as rule 172-A: namely,

“172-A. Reservation of vacancies for women

Horizontal reservation to the extent of 15% of the available vacancies in direct recruitment shall be earmarked for women candidates in non-gazetted ranks. The quota so reserved shall not be carried forward to the subsequent year, in case suitable women candidates are not available.”

By order of the Government of Jammu & Kashmir.

Sd/-

(R.K.Goyal) IAS

**Financial Commissioner/
Additional Chief Secretary**

Dated:14.06.2022

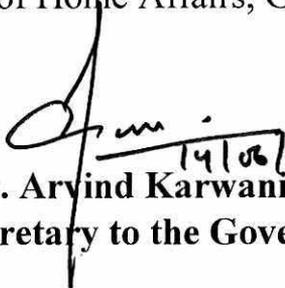
 No: Home- NG-iv/73/2021-10-(46905)

Copy to the:

1. Learned Advocate General, J&K.
2. Director General of Police, J&K.
3. Principal Secretary to the Hon'ble Lt. Governor, J&K.
4. Principal Secretary to the Government, General Administration Department.
5. Secretary to the Government, ARI & Trainings Department.
6. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs.
7. Director Information, J&K.

8. Director Archives, Archaeology and Museums.
9. Private Secretary to the Chief Secretary.
10. Private Secretary to the Financial Commissioner (Additional Chief Secretary) Home Department.
11. General Manager, Government Press, Jammu for publication in the extraordinary issue of the Government Gazette.
12. I/c Website, Home Department.

Copy also to: Additional Secretary (JKL), Ministry of Home Affairs, GoI.


14/06/2022
(Dr. Arvind Karwani), JKAS
Additional Secretary to the Government